

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/397(KB)2011
COMP.APPL/89(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH APRIL 2024

IN THE MATTER OF	RAJENDRA PRASAD AGARWALLA & ORS. VS VIKRANT REFRIGERATION PVT. LTD. & ORS.
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearances (via video conferencing/physically)

Ms. Swapna Choubey, Adv. : For Petitioner
Mr. Rajesh Upadhyay, Adv.
Ms. Surabita Biswas, Adv.

Mr. Shounak Mukhopadhyaya, Adv. : For Respondents
Mr. Kallol Saha, Adv.
Mr. Akash Ghosh, Adv.
Mr. Nabanita Chakraborty, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. **COMP.APPL/89(KB)2022**
 - i. This IA has been filed seeking substitution of legal heirs of the deceased arrayed respondent No. 2 in the petition. A copy of death certificate has been placed on record at page 22 of this IA.
 - ii. Respondents were granted time to file objections, if any, to this IA. However, despite final opportunity, they have not been able to file reply affidavit. Right to file the same is therefore, closed.
 - iii. Ld. Counsel appearing for respondent No. 1,3,4,5,6 and 9 states that Ankit Parasramka sought to be brought on record as the legal heir of the deceased respondent No. 2 is the son of respondent No. 2 and 9.

- iv. Ld. Counsel appearing for applicant has further drawn our attention to supplementary affidavit along with one order passed by Hon'ble High Court at Calcutta on 19th of February, 2021 whereby Ankit Parasramka has been brought on record as the legal heir of the deceased plaintiff Sri Bimal Kumar Parasramka.
- v. In view of the above position, we allow this application and Sri Ankit Parasramka is brought on record as the legal heir of the deceased namely Sri Bimal Kumar Parasramka.
- vi. IA is allowed and **disposed of** accordingly.
3. Post CP on **27/6/2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)